(b) The management submitted the seniority list of all teachers to Delhi Ad ministration only in February, 1974, and that too without the Confidential Re ports of eligible teachers.

(c) and (d) The management has been asked to submit all relevant papers in respect of all such teachers whose cases are to be considered for award of Selec tion Grade.

(e) Eligible teachers will be given the Selection Grade soon after their Confidential Reports are received in Delhi Administration, and their cases have been considered.

#### Assurance by the Grain Dealers Association

### 434. SHRI D. P. SINGH:

#### SHRI KAMALNATH JHA:

#### SHRI ROSHANLAL:

## SHRI NAB1N CHANDRA BURAGOHAIN:

# DR. V. A. SEYID MUHAM-MAD:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Federation of Grain Dealers Association gave an assurance to Government to supply five to six million tonnes of wheat to the Centre if the policy of wheat trade take over was revoked;

(b) whether Government have seen the statement of the Secretary of the Federation as reported in the Hindustan Times of 14th April, 1974 to the effect that the Federation is not bound by any promise to supply any quantity of wheat or to stick to the ceiling price of Rs. 150 per quintal: and

(c) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (c) Government has seen the Press report in question. The Federation of All India Foodgrains Dealers' Association had not given any assurances as such to supply any specified quantity of wheat. The Federation had made some suggestions for the procurement of wheat in the Rabi Season, 1974-75 which were duly taken into account. The procurement and price policy of wheat for 1974-75 was announced in the Parliament on 28-3-1974. In accordance with the same, traders' levy is being imposed by the surplus States of Punjab, Haryana, Uttar Pradesh, Madhya Pradesh and Rajasthan under statutory orders.

#### Ramjas Higher Secondary School, Delhi

435. SHRI SHYAMLAL GUPTA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply to Unstarred Question No. 1108 given in the Rajya Sabha on the 5th December, 1973 and state;

(a) whether it is a fact that the management of V.D.U.C. Ramjas Higher Secondary School No. 7 Ballimaran, Delhi have given notice to the Director of Education, Delhi Administration, on the 19th February, 1974 to the effect that according to Rule 98(4) of Delhi Education Rules, 1973 the appointment of the Principal of the School has been taker, as approved and confirmed with effect from 17th July, 1972, the date of appointment;

(b) if so, whether the formal approval to the appointment and the payment of arrears of pay to the persons so appointed to the post has been conveyed to the management; and

(c) if the answer to part (b) is in the negative the reasons therefor?

THE DEPUTY MINITER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) No, Sir.

(c) The matter is under examination.